

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206
CP/19(AHM)2024

Proceedings under Section 58(3), 59 of Companies Act

IN THE MATTER OF:

Niklesh Nihalani

.....Applicant

V/s

Shah Poddar Nihalani Organisers & Others

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Dhiren Dave, Adv.

For the Respondent :

ORDER
(Hybrid Mode)

The physical copy of the additional affidavit was filed on 30.05.2024 vide inward diary no. 4253 which is available now. The same is taken on record.

Learned counsel for the applicant seeks more time to satisfy this Tribunal qua the maintainability of this petition which is claimed to be filed being unpaid shareholder under Section 58, 59 of the Companies Act, 2013.

Re-list on 08.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)